

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

C.C.P. NO. 42/92 in
O.A. NO. 828/91

DECIDED ON : 2.4.1992

B. D. Suran ... Petitioner

-Versus-

Delhi Administration & Ors. ... Respondents

CORAM

THE HON'BLE MR. JUSTICE V. S. MALIMATH, CHAIRMAN
THE HON'BLE MR. P. C. JAIN, MEMBER (A)

Petitioner in person

Mrs. Avnish Ahlawat, Counsel for the Respondents

O R D E R (CRAL)

Hon'ble Mr. Justice V. S. Malimath, Chairman :-

The judgment of the Tribunal has since been complied with. The petitioner was given an option, which having been exercised, he has been assigned duties on the teaching line. Though there is some delay in paying the emoluments, it is not now disputed that the emoluments have also been paid to the petitioner. There is, therefore, compliance with the judgment of the Tribunal. The petitioner, however, submitted that on reversion to the teaching line his pay has not been properly fixed. According to him, he was entitled to one increment which was not accorded to him. If that is so, it is open to the petitioner to bring the mistake, if any, to the notice of the authorities. Learned counsel for the respondents rightly and fairly submitted that if such a representation is made, the same would be examined and if any error is found to have been committed, the same would be corrected and relief granted to the

- 2 -

petitioner. If on consideration any decision is taken by which the petitioner is aggrieved, it would be open to him to seek appropriate relief on the original side. With these observations, this contempt of courts petition stands disposed of. Rule discharged.

Malimath

(^{Gen.}
P. C. Jain)
Member (A)

(V. S. Malimath)
Chairman

as
020492